

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3894
ANSWERED ON:04.09.2012
COMPENSATION AMOUNT
Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the 13th IDA meeting held on 15 June 2011 has taken a decision that the compensation amount will be reworked on the basis of extant Rules/Guidelines and their market value of land in location adjacent to the submerged land parcel in Andaman and Nicobar Islands;
- (b) if so, the details thereof;
- (c) whether any assessment of market rate has been made;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): In the 13th meeting of Island Development Authority held on 15th June, 2011, it was decided that in the event of failure to obtain a favourable decision from the Ministry of Environment and Forests regarding diversion of 1244.61 hectare of forest land and pending decision of the Hon'ble Supreme Court in the matter, the Andaman and Nicobar Administration will provide an option to the victims of Tsunami whose land has been permanently submerged under the sea to accept monetary compensation in lieu of the submerged land. The compensation amount will be reworked on the basis of the extant rules/guidelines and the market value of land in locations adjacent to the submerged land parcels.

(c): Yes, Madam.

(d): The Andaman and Nicobar Administration asked the concerned Deputy Commissioner to work out the monetary compensation for the submerged land on the basis of extant rules/guidelines and market value of land in locations adjacent to the submerged land parcels as per the decision of the Island Development Authority. The total value of compensation that has been worked out for payment to the affected persons in Andaman and Nicobar Islands was estimated at Rs.106.73 crore.

(e): In view of the answer to (c) and (d) above, question does not arise.